### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 861 OF 2018 IN APPEAL NO. 127 OF 2018 & IA NO. 812 OF 2018

Dated: 11<sup>th</sup> July, 2018

### Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Shekhawati Transmission Serv Vs. Rajasthan Electricity Regulator				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Poonam Verma Ms. Abiha Zaidi		
Counsel for the Respondent(s)	:	Mr. Raj Kumar Mehta Ms. Himanshi Andley f	or R-1	

# <u>ORDER</u>

### (IA No. 861 of 2018) (Application for early hearing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed. The IA is disposed of.

## (IA No. 812 of 2018) (Application for directions)

List this application on <u>13.07.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey) Technical Member js/vt

(Justice N. K. Patil) Judicial Member